

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1061 of 2020**

**IN THE MATTER OF:**

**India Resurgence ARC Pvt. Ltd.**

**....Appellant**

**Vs**

**Amit Metaliks Ltd. & Anr.**

**....Respondents**

**Present:**

**For Appellant: Mr. Sanjeev Singh, Ms. Kajal Bhatia, Mr. Prashant Tripathi, Advocates.**

**For Respondents: Mr. Kumarjit Banerjee, Mr. Gaurav Gupta and Mr. Aakash Khattar, Advocates for R-1.**

**Mr. Raj Singhania, Resolution Professional in person for R-2.**

**O R D E R**  
**(Through Virtual Mode)**

**24.02.2021:** Written submission filed by learned counsels for the parties are taken on record.

Heard learned counsel for the parties. **Judgment is Reserved.**

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

*am/gc*